

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 67/MP/2021  
Along with I.A. 17/IA/2021**

- Subject** : Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 32, 33A and 32B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 for inter-alia seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long term access granted on existing inter-State transmission system to Petitioner No. 1 without any liability, on account of the occurrence of unavoidable, unforeseeable and uncontrollable events.
- Petitioner** : Sprng Vayu Vidyut Private Limited (SVVPL) & Anr.
- Respondents** : Power Grid Corporation of India (PGCIL) & Ors.
- Date of Hearing** : 22.9.2023
- Coram** : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Parties Present** : Shri Basava Parbhu S Patil, Sr. Advocate, SVVPL  
Shri Deep Rao, Advocate, SVVPL  
Shri Saahil Kaul, Advocate, SVVPL  
Shri Geet Rajan Ahuja, Advocate, SVVPL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Aashtha Jain, Advocate, CTUIL  
Shri Swapnil Verma, CTUIL  
Shri Ranjeet Singh Rajput, CTUIL  
Shri Akshay Vat Kislai, CTUIL  
Ms. Priyansi Jadia, CTUIL

**Record of Proceedings**

The present petition is filed by the Petitioners for approval to surrender Stage-II Connectivity granted to the Petitioners and relinquishment of Long Term Access (LTA)



granted on the existing inter-State Transmission System (ISTS) to Petitioner No. 1 by CTUIL without any adverse financial consequences or liability.

2. The learned counsel for the Petitioner submitted that there were certain developments in the matter, which they would like to bring on record by amending the petition. Therefore, he prayed to adjourn the matter.

3. The Commission adjourned the matter with liberty to the Petitioner to file the amended petition with a copy to the Respondents by 9.10.2023.

4. The Commission directed the Respondents to file their replies on the amended petition by 6.11.2023 and the Petitioner to file its rejoinder, if any, by 27.11.2023. The Commission also directed the parties to adhere to the timeline specified and observed that no extension of time would be granted

5. The matter will be listed for further hearing on 13.12.2023.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

